

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 381-382 OF 2006

CHAIRMAN, AIRPORT AUTHORITY OF INDIA

Appellant (s)

VERSUS

ECIL RAPISCAN LTD. & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents and with prayer for interim relief)

Date: 03/10/2013 These Appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s)

Mrs.Rachana Joshi Issar,Adv.

Ms. Ambreen Rasool, Adv.

Mr. Aishwarya Kaushiq, Adv.

For Respondent(s)

Mr. Arun K. Sinha,Adv.

UPON hearing counsel the Court made the following
O R D E R

The High Court vide impugned order has directed the present appellant to hold a domestic enquiry as regards conduct of the concerned officers and in the event it is found that in the matter of grant of a contract to respondent no. 3 M/s. Heimann Systems INC, Canada, some officers are responsible personally, appropriate action against them must be taken.

This Court stayed some other directions particularly making the payments of costs to the tune of Rs. 10 lakhs in both the appeals but did not grant stay of this direction contained in paragraph 35 of the High Court order.

The present appellant is directed to file his personal affidavit as to whether this direction issued by the High Court has been carried out and if so, with what result, annexing copy of inquiry report, if any, and if not, then explain why such direction could not be carried out.

List the matters after three weeks.

(Deepak Mansukhani)
Court Master

(M.S. Negi)
Court Master